IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

177(ND)/2017

IN THE MATTER OF:

Mr. Sanjeev Kumar Khokher .... Applicant/petitioner
Vs.
M/s. Cititech Estate Pvt. Ltd. .... Respondent

Order under Section 241/242 of the Companies Act

Order delivered on 06.09.2018

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. V. K. SUBBURAJ
Hon'ble Member (T)

PRESENTS

For the Applicant/petitioner : Mr. Sanjeev Kumar, Adv.
For the Respondent : Mr. Ankit Singal, Adv. for R-1, 2 & 4

ORDER

This is an application filed on behalf of petitioner under Rule 11 of the NCLT Rules, 2016 for withdrawal of the CP-177(ND)/2017 pursuant to settlement agreement dated 14.08.2018.

Notice of the application.

Ld. Counsel Mr. Ankit Singhal accepts notice on behalf of respondent No. 1, 2 & 4 and accept the factum of settlement.

In view of the above the CP No. 177(ND)/2017 is dismissed as withdrawn. Pending applications in CP- 177(ND)/2017 also stands disposed off.

-Sd-

(M.M.KUMAR)
PRESIDENT

-Sd-

(V. K. SUBBURAJ)
MEMBER(TECHNICAL)

06.09.2018
Ritu Sharma